

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 246 of 2012 &
IA Nos. 401 & 402 of 2012**

Dated : 18th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Tata Power Co. Ltd.
Versus**

... Appellant(s)

**Maharashtra Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s):

**Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sitesh Mukherjee
Ms. Anusha Nagarajan
Mr. Avijeet Kr. Lala
Mr. Gaurav Raj**

Counsel for the Respondent(s):

**Mr. J.J. Bhatt, Sr. Adv. with
Mr. Hasan Murtaza for R.2
Mr. Buddy A. Ranganadhan,
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R-1**

ORDER

We have heard the Learned Counsel for the parties. In view of the urgency, instead of passing any order in the IA, we deem it appropriate it to fix a date for final disposal of the main Appeal. So, post the matter for further hearing on **5.2.2013, 6.2.2013 and 7.2.2013 at 1200 hrs.**

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**